

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.**

ORIGINAL APPLICATION NO. 1608 OF 2003.

ALLAHABAD THIS THE 6<sup>TH</sup> DAY OF JULY 2006

**HON'BLE MR. JUSTICE KHEM KARAN, V.C.**

1. G.P. Pandey (P.A. No.25149K), S/o late Shri Ram Naresh Pandey, R/o Village & Post Puramufti, District Allahabad.
2. T.B Srivastava (P.A No.35832A) S/o Shri Bankey Lal Srivastava R/o T-117/2, Old Project Air Force Station, Manauri, Allahabad.

.....Applicants.

(By Advocate : Sri S. Mandhyan)

Versus.

1. Union of India through Chief of the Air Staff, Air Headquarter, New Delhi.
2. A.O.C in- Chief, Maintenance Command, Indian Air Force, Nagpur.
3. Controller of Defence Accounts (Pension) New Delhi.
4. Officer Commanding, 24 Equipment Depot, Air Force Station, Manauri, Allahabad.

.....Respondents

(By Advocate : Sri N.C. Tripathi)

**ORDER**

The grievance of the applicants is that their Leave Travelling Concession (L.T.C) claims submitted to respondent No. 4, after undertaking the journey from February 1998 to May 1998 are not being cleared by the Authorities concerned on the simple ground that the journey was not performed by a vehicle mentioned in the Government



order dated 9.2.1998. They say that at the time they proceeded on L.T.C. in February 1998, there were no such orders that L.T.C journey shall be performed only by bus/vehicle enumerated in the Govt. order dated 9.2.1998 and moreover these orders came to the office of the applicant only in the last week of May 1998 and by that time they had already performed the journey. They say that their claim cannot be withheld on such grounds.

2. Learned counsel for the applicant has brought to the notice of this Tribunal, an order dated 6.8.04 passed in O.A. No.1644/01, M.P. Pandey and others Vs. Union of India and others. In this case Similar question was decided by this Tribunal. It is not disputed before me that Govt. order dated 9.2.1998 providing that L.T.C journey shall be performed by such and such vehicle only, came to the office in question namely 24 E.D. Air Force Station on 29.5.98. There is no dispute that both the applicants had performed their L.T.C journey much earlier to it. The Tribunal is of the view that their claims in the context of L.T.C which they availed of in between February 1998 to May 1998 should not have been denied or withheld on the strength of Govt. order dated 9.2.1998 so the O.A. deserves to be allowed.

3. Accordingly the O.A. is allowed. The respondents shall ensure that L.T.C claims in question of the applicants are settled in their favour within a period of one month from the date a certified copy of this order is produced before him. It is made clear that the claims shall not be refused merely on the ground that L.T.C journey was not performed by the type of Bus or Vehicle mentioned in the Govt. order dated 9.2.1998.

No costs.

Vice Chairman

Manish/-

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06.7.04